

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).2073/2015

(Arising out of impugned final judgment and order dated 20/02/2014 in ITA No.10/2014 passed by the High Court Of Kerala At Ernakulam)

XAVIER J PULIKKAL

Petitioner(s)

VERSUS

DEPUTY COMMISSIONER OF INCOME TAX, CENTRAL CIRCLE-1 Respondent(s)  
(With interim relief and office report)

Date : 01/10/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE  
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr. Anunay Mehta, Adv.  
Mr. Nishe Rajen Shonker, Adv.

For Respondent(s) Mr. Subas C. Acharya, Adv.  
Ms. Swarupma Chaturvedi, Adv.  
Mr. K. Parmeshwaran, Adv.  
For Mrs. Anil Katiyar, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

A letter has been circulated by the learned counsel for the respondent seeking adjournment for filing counter affidavit.

Counter affidavit may be filed within two weeks from today.

Rejoinder affidavit, if any, may be filed within two weeks thereafter.

List the matter on 20<sup>th</sup> November, 2015.

No further time shall be granted on that date.

(Sarita Purohit)  
Court Master

(Rajinder Kaur)  
Court Master